# Insolvency and Bankruptcy Board of India 7th Floor, Mayur Bhawan, Connaught Place, New Delhi-110001

#### **CIRCULAR**

No. IBBI/RVO/026/2019

16<sup>th</sup> September, 2019

To

All Registered Valuers

All Recognised Registered Valuer Organisations

All Registered Insolvency Professionals, and

All Registered Insolvency Professional Agencies.

(By mail to registered email addresses and on website of the IBBI)

Dear Madam / Sir,

Subject: Valuation required under the provisions of the Companies Act, 2013 and the Insolvency and Bankruptcy Code, 2016.

Rule 10 of the Companies (Registered Valuers and Valuation) Rules, 2017 (Rules) read with section 247 of the Companies Act, 2013 (Act) require that a registered valuer shall conduct valuations required under the Act.

- 2. Circular No. IBBI/RV/019/2018 dated 17<sup>th</sup> October, 2018 of IBBI mandates that the valuations required under the Code or any of the regulations made thereunder shall be conducted by a registered valuer.
- 3. A list of the provisions of the Act and the Code under which valuations are required to be conducted by a registered valuer are at Annexures I and II respectively for ready reference of the stakeholders. The stakeholders are, however, advised to refer to the relevant provisions in the Act, the Code and the Rules and Regulations made there under, for the purpose of compliance.

Yours faithfully, Sd/-(Debajyoti Ray Chaudhuri) Chief General Manager Email: dr.chaudhuri@ibbi.gov.in

Encl.: Annexures I and II

### **ANNEXURE-I**

# Valuation required under the Companies Act, 2013

Sl. No.	Section / Rules	Particulars
1	Section 62(1)(c) of the Companies Act, 2013	Further issue of share capital
	read with Rule 13(1) of the Companies	
	(Share Capital and Debentures) Rules, 2014	
2	Section 177(4)(vi) of the Companies Act, 2013	Terms of reference of Audit Committee
3	Section 192(1) and 192(2) of the Companies	Restriction on non-cash transactions involving
	Act, 2013	directors
4	Section 230(2)(c)(v) and Section 230(3) of	Power to compromise or make arrangements
	Companies Act, 2013	with creditors and members
5	Section 232 (2)(d) and Section 232 (3)(h)(B)	Merger and amalgamation of companies
	of the Companies Act, 2013	
6	Section 236(2) of the Companies Act, 2013	Purchase of minority shareholding
7	Section 247(1) of the Companies Act, 2013	Valuation by Registered Valuers
8	Section 281(1)(a) of the Companies Act, 2013	Submission of report by Company Liquidator
9	Rule 2(c)(ix) of the Companies (Acceptance	Exclusions from deposits.
	of Deposit) Rules, 2014	
10	Rule 6(1) of the Companies (Acceptance of	Creation of security
	Deposit) Rules, 2014	
11	Rule 8(6), (7), (9) and (12) of the Companies	Issue of sweat equity shares
	(Share Capital and Debentures) Rules, 2014	
12	Rule 16(1)(c) of the Companies (Share	Provision of money by company for purchase
	Capital and Debentures) Rules, 2014	of its own shares by employees or by trustees,
		for the benefit of employees
13	Rule 12(5) of the Companies (Prospectus and	Return of allotment
	Allotment of Securities) Rules, 2014	

### **ANNEXURE-II**

# Provisions under the Insolvency and Bankruptcy Code, 2016 and the Regulations

Sl. No.	Section/Regulation/ Rules	Particulars
1	Section 59(3)(b)(ii) of the Insolvency and	Voluntary liquidation of corporate persons
	Bankruptcy Code, 2016	
2	Section 46(2) of the Insolvency and Bankruptcy	Relevant period for avoidable transactions
	Code, 2016	
3	Regulation 27 read with regulation 35 of the	1) Appointment of registered valuers;
	IBBI(Insolvency Resolution Process for	2) Fair value and liquidation value
	Corporate Persons) Regulations, 2016	
4	Regulation 35 of the IBBI(Liquidation Process)	Valuation of assets intended to be sold
	Regulations, 2016	
5	Regulation 3(1)(b)(ii) of the IBBI (Voluntary	Initiation of liquidation
	Liquidation Process) Regulations, 2017	
6	Regulation 26 of the IBBI(Fast Track Insolvency	Appointment of registered valuer
	<b>Resolution Process for Corporate Persons</b> )	
	Regulations, 2017	
7	Regulation 34 of the IBBI (Fast Track Insolvency	Fair value and liquidation value
	<b>Resolution Process for Corporate Persons</b> )	
	Regulations, 2017	